(c) This core group is an in-house task force set up to suggest improvements to existing procedures and practices on a continuing basis with a view to make the Railways more cost effective.

संसद भवन के सेन्द्रल हॉल में खान-पान व्यवस्था

4528. श्री गुफरान आजम: श्री सुरेश पचौरी:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) संसद भवन के सेन्ट्रल हॉल में खान-पान व्यवस्था किन-किन लोगों को सौंपी गई है;
- (ख) क्या समुचित खान-पान व्यव-स्था सुनिश्चित करने के लिए विशेषज्ञों की सहायता ली गई है; और
- (ग) यदि हां, तो तत्संबंधी ब्यारा क्या है ?

रेल मंत्रालय में राज्य मंती (श्री मिल्लकार्जुन): (क) सेंट्रल हाल सहित संसद भवन कास्पलेक्स में खान-पान इकाइयों की व्यवस्था की मुख्म जिम्मेदारी उत्तर रेलवे को सौंपी गई है। उत्तर रेलवे का एक वरिष्ठ खान-पान अधिकारी उपर्युक्त खान-पान इकाइयों का इंचार्ज है।

(ख) जीहां।

(ग) 7.2.1992 से तीन महीने की प्रविध के लिए दो परामर्शदातात्रों प्रयात् श्री संफुद्दीन भोल केटरसं, बम्बई श्रीर श्री बसवराजू, जनरल मैंनेजर, होटल मौर्य, बेंगलूर की क्रमणः सामिष भौर निराभिष भोजनों के लिए सहायता सुलभ कराई गई थी ग्रीर उनकी सेवाएं ग्रागे भो महीने की ग्रविध के लिए बढ़ा दी भर्म थीं।

Stopping the Liquor used in the running trafts

- 4529 SHRI SHIV PRATAP MISH-RA: Will the Minister of RAILWAYS be pleased to state:
- (a) whether it is a fact that passengers travelling in trains all over the country take liquor in the presence of other passengers; and
- (b) i_f so, the steps being taken to stop such malpractice on the running trains especially i_n the presence of infants and women?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN); (a) Some cases have come to notice.

(b) Consumption of aicoholic drinks is prohibited in Air-conditioned sleeper, Air-conditioned chair car and all second class coaches. In Air-conditioned first class and first class coaches, notice requesting the passengers not to consume alcoholic drinks as a consideration to fellow passengers is displayed. Besides, persons found in a state of intoxication in any railway carriage are liable to be punished under the provisions of the Railways Act, Railway staff have instructions to enforce these provisions.

Suburban Commuter Rail Project

- 4530. SHRI VITHALRAO MADHAV-RAO JADHAV; Will the Minister of RAILWAYS be pleased to state;
- (a) what are the different suburban commuter rail projects in metropolitan cities in the country;
- (b) the details of such projects in Bombay and what is their funding arrangement; and
- (c) the progress made in Rail Project in New-Bombay?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) Bombay.

- 1. Mankhurd-Belapur Railway Line Project.
- 2. Additional pair of lines between Bandra and Andheri.

Calcutta:

- 1. Metro Railway, Calcutta from Dum Dum Junction to Tollygani. Madras.
- 1. Rapid Transit System from Madras Beach to Luz.
- (b) 1. Mankhurd-Belapur Railway Line Project (18 km. length),

Cost of this project is being shared between the State Government of Maharashtra and the Railways in the proportion of 67 per cent; 33 per cent respec-

- 2. Additional pair of lines between Bandra and Andheri (7.2 km. length)
- It is being fully funded by the Railways.
- (c) In New Bombay, Mankhurd-Vashi section of the Mankhurd-Belapur Railway Line Project has been opened for traffic in May, 92. Work on the balance length from Vashi to Belapur is in prog-

Agreement between AIRF and Railway Management

- 4531. SHRI RANJAN PRASAD YA-DAV: Will the Minister of RAILWAYS be pleased to state:
- (a) whether it is a fact that on 23rd March, 1990 by an agreement between AIRF and Railway management it was decided that by 30th June, 1990 all the Hawkers of Northern Eastern will be provided with licences;
- (b) whether it is also a fact through this scheme Northern Railway will be earning more than one crore of Rupees;
- (c) whether it is a fact that nearly five thousand unemployed vouth suffering due to this delay; and
- (d) if so, the reasons and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) No. Sir.

- (b) Does not arise.
- (c) No. Sir.
- (d) Does not arise.

Exploitation of passengers at Rallway Station Delhi

- 4532. SHRI KRISHNA KUMAR BIR-Will the Minister of RAILWAYS be pleased to state:
- (a) whether Generament's attention has been drawn to the news report which appeared in the Statesman dated 29th July, 1992 regarding looting and exploitation of Indian and Pakistani passengers by the policemen, officials and porters at Delhi Railway Station; and
- (b) if so, what measures have been taken to prevent the same?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) Yes, Sir.

- (b) (I) The maintenance of law and order and security of passengers and their luggage at Delhi Rallway Station is the responsibility of the Delhi Railway Police which functions under the control of the Delhi Administration
- (II) Whenever any complaint is received action is taken by the concerned authorities.
- (III) As regards the alleged mis-behaviour with Journalists, an enquiry was conducted by the Delhi Railway Police personnel have been and three police placed under suspension. Instructions have been issued to all concerned to exercise effective supervision so that no passenger is subjected to any harassment.
- (IV) As regards complaint against the porters, machinery exists to exercise checks against over-charging by licenced porters.

Agreement with World Bank for Railway trade

- 4533. SHRI KRISHNA KUMAR BIR-LA: W ill the Minister of RAILWAYS be pleased to state:
- (a) whether an agreement was entered into with the World Bank to underwrite the railway track maintenance and modernisation project and to pay 390 million. dollars aid: